. Total strength of Class IV railway employees

- 27. SHRI N. H. KUMBHARE: Will Minister of RAILWAYS be pleased to state:
- (a) the total strength of Class IV employees in the Railways at present and the number of such employees belonging to the Scheduled Castes and Scheduled Tribes; and
- (b) whether any steps have been taken to wipe out the back-log in the quota of reserved vacancies for the Scheduled Castes and Scheduled Tribes; if so, what are the details thereof?

THE MINISTER OF RAILWAYS DANDAVATE): MADHU(PROF. (a) The strength of Class IV railway employees on 30-9-1976 was us under:

(i) Class IV (excluding Safaiwala)

·	Total · ·	٠		753215
	Scheduled Castes		٠	135151
	Scheduled Tribes			33541
(i1)) Class IV (Safaiw	aias)		
£	Total	•		55153
	Scheduled Castes	•	•	48002
	Scheduled Tribes		٠	671

(b) Class IV employees are recruited mainly by screening casual labourers and substitutes. Reservation Rules do not apply to appointment of casual labourers and substitutes. However, while engaging casual labour and substitutes, candidates belonging to Scheduled Castes and Scheduled Tribes are taken according to the prescribed tages, as far as possible so that adequate number of Scheduled Caste/ Scheduled Tribe candidates available at the time of screening for regular appointment. Where adequate number of Scheduled Caste/Scheduled Tribe candidates is not available at the time of screening recruitment is made from open market.

An intensive drive was launched in November, 1975 to wipe out the backlong of Scheduled Castes/Scheduled Tribes and during the period of the drive which lasted up to 31-3-1976, 2703 Scheduled Castes and Scheduled Tribes were recruited in Class IV categories and 1174 Scheduled Caste and 1477 Scheduled Tribe candidates were promoted clearing the backlog to the extent of 85 per cent in recruitment categories and 63 per cent in promotional categories.

to Questions

Efforts are continued to wipe out the shortfall at the earliest possible opportunity and for this purpose relaxations and concessions are allowed to Scheduled Caste and Scheduled Tribe candidates both in recruitment and promotion.

गोरखपुर खाद कारखाने में उत्पादित खाद के बिकी एजेंट

- 28. श्री नागेश्वर प्रसाद शाही : क्या रसायन ग्रौर उर्वरक तथा पेट्रोलियम मंत्री यह बताने की कृपा करेंगे कि :
- (क) गोरखपर खाद कारखाने में उत्पादित खाद के लिये किन-किन व्यक्तियों को विकी एजेंट नियुत्त किया गया है;
- (ख) क्या सरकार की यह नीति रही है कि भारतीय खाद निगम केवल सरकारी क्षेत्र ग्रौर सहकारी संस्थाग्रों के माध्यम से खाद बेचता है; ग्रौर
- (ग) यदि हां, तो इस मामले में खाद के लिये व्यक्तिगत एजेंटों को नियुक्त करने के क्या कारण हैं? †[Selling agents for fertilizers produced at the Gorakhpur Fertilizer Plant
- 28. SHRI NAGESHWAR PRASAD SHAHI: Will the Minister of CHE-MICALS AND FERTILIZERS AND PETROLEUM be pleased to state:
- (a) the number of individuals who have been appointed as selling agents

^{†[]} English translation.

for the fertilizer produced by the Gorakhpur Fertilizer Plant;

- (b) whether it has been the policy of Government that the Fertilizer Corporation of India sell fertilizer only through the public sector and cooperative organisations; and
- (c) if so, what are the reasons for appointing individuals as selling agents for fertilizer in this case?]

रसायन ग्रौर उर्वरक तथा पेट्रोलियम मंत्री (श्री हेमवती नन्दन बहुगुणा): (क) 31-3-77 की 238।

(ख) श्रौर (ग) भारत सरकार की यह नीति रही है कि जहां फर्टिला (जर कारपोरेशन श्राफ इन्डिया उर्वरकों के विपणन के लिये बहु-एजेंसी प्रणाली श्रपनाये, वहां यथा सम्भव कुल बिक्री का कम से कम 50 प्रतिशत विपणन सहकारी श्रौर संस्थागत एजेंसियों के माध्यम से होना चाहिये। तदनुसार एफ सी० श्राई० श्रपने उत्पादों का विपणन सहकारी समितियों, संस्थागत एजेंसियों श्रौर व्यक्तिगत डीलरों के माध्यम से कर रही है।

·†[THE MINISTER OF CHEMICALS AND FERTILIZERS AND PETRO-LEUM (SHRI H. N. BAHUGUNA): (a) 238 as on 31-3-1977.

(a) and (c). It has been the policy of the Government of India that while the Fertilizer Corporation of India could adopt a multi-agency approach for the marketing of Fertilizers, atleast 50 per cent of the total sales of the Corporation should, wherever possible, be through Co-operatives and institutional agencies. Accordingly, FCI have been marketing their produce through co-operatives, institutional agencies and private dealers.]

म्रापात स्थिति के दौरान न्यायाधीशों का स्थानान्तरण

- 29. श्री नागेक्वर प्रसाद शाही: क्या विधि, न्याय ग्रौर कम्पनी कार्य मंत्री यह बताने की क्रशा करेंगे कि:
- (क) जून, 1975 में जिस स्रापात स्थिति की घोषणा की गई उसके दौरान उच्च न्यायालयों के कितने न्यायाधीशों को एक राज्य से दूसरे राज्य में स्थानान्त-रित किया गया;
- (ख) क्या इन न्यायाधीशों को स्रपने-स्रपने राज्यों में वापस स्थानान्तरित करने का कोई प्रस्ताव सरकार के विचारा-धीन है, ; स्रौर
- (ग) यदि हां, तो प्रस्ताव को कब तक लागू कर दिया जायेगा?

†[Transfer of Judges during Emergency

- 29 SHRI NAGESHWAR PRASAD SHAHI: Will the Minister of LAW, JUSTICE AND COMPANY ATTAINS be pleased to state:
- (a) the number of High Court judges tratsferred from one State to another during the period of Emergency proclaiming in June, 1975;
- (b) whether there is any proposal under Government's consideration to transfer these judges back to their respective States; and
- (c) if so, by when the proposal will be given effect to?]

विधि, न्याय श्रौर कम्पनी कार्य मंत्री (श्री शांति भूषण): (क) जून, 1975 में लगाई गई श्रापात स्थिति की श्रविध में उच्च न्यायालय के इक्कीस न्यायाधीश स्थानान्तरित किये गये थे।